


GOVERNMENT OF SIKKIM
DEPARTMENT OF PERSONNEL
GANGTOK

No: 14 / GEN / DOP

Dated: 29 / 01 / 2024

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Sikkim in consultation with the High Court of Sikkim hereby makes the following rules further to amend the Sikkim Judicial Service Rules, 1975, namely:-

- | | |
|------------------------------|--|
| Short title and commencement | 1. (1) These rules may be called the Sikkim Judicial Service (Amendment) Rules, 2024.
(2) They shall come into force at once. |
| Amendment of rule 13 | 2. In the Sikkim Judicial Service Rules, 1975, after the existing rule 13B, the following shall be inserted, namely: -
"13 C. Assured Career Progression shall be granted to Civil Judges and Senior Civil Judges subject to the fulfilment of the conditions in the following manner: -
1. The first Assured Career Progression scale is to be granted to Civil Judge (Junior Division) on completion of five years of service from the date of entry into service, by the High Court after appraisal of work and performance of the concerned Judicial Officer.
2. The second Assured Career Progression scale shall be granted after the completion of another five years of service in the cadre after the appraisal of work and performance of the concerned Judicial Officer.
3. Similar method shall be adopted for grant of Assured Career Progression to Civil Judge (Senior Division).
4. The scrutiny for the grant of first Assured Career Progression shall be limited to ascertaining whether there is anything positively adverse such as whether there is any poor or unsatisfactory performance or whether there is an adverse report of serious nature leading to the inference that the officer is unfit to have benefit of the first Assured Career Progression.
5. If for any reason, delay in grant of Assured Career Progression goes beyond one-year, additional increment of every year's delay shall be granted subject to adjustment while drawing the arrears on grant of Assured Career Progression." |

Sd/-

(Thinley P. Chankapa) SCS

ADDITIONAL SECRETARY TO THE GOVERNMENT
DEPARTMENT OF PERSONNEL

Dated: 29 / 01 / 2024

Memo No: 40-42 / GEN / DOP

Copy for information to:-

1. Legal Remembrancer-cum-Secretary, Law Department,
2. Registrar General, High Court of Sikkim,
3. Additional Secretary, Home Department for publication in the Gazette,
4. File and
5. Guard file.


UNDER SECRETARY TO THE GOVERNMENT